

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3620  
ANSWERED ON:16.08.2010  
TRANSFER OF LAND  
Sainuji Shri Kowase Marotrao

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has received any suggestions or requests from people and representatives and social organizations that the unauthorized transfer of tribal land to other persons is immediately returned to the rightful owners;
- (b) if so, the reaction of the Government thereto;
- (c) the action taken/proposed to be taken by the Government in this regard as on date; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI) (a) to (d) On the basis of the suggestions, requests from various quarters and with a view to looking into the unfinished task in land reforms including issues related to alienation of tribal lands, a Committee on State Agrarian Relations and the Unfinished Task in Land Reforms has been constituted under the Chairmanship of the Minister of Rural Development on 09.01.2008. The terms of reference of the committee, inter alia, include examination of the issues relating to alienation of tribal lands including traditional rights of the forest-dependent tribals and to suggest realistic measures including changes required in the relevant laws for restoration of such lands to them.

The Committee has submitted its report for consideration of the National Council for Land Reforms constituted under the Chairmanship of the Prime Minister. However, it has been decided that the recommendations of the Committee may be examined by an appropriate Committee of Secretaries before they are placed for consideration of the Council. Accordingly, the recommendations are being considered by the Committee of Secretaries and three meetings of the Committee of Secretaries have been held so far.